

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO.288/2002

Thursday, this the 20th day of June, 2002.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

A.R.Raju,
Postal Assistant,
Adimaly Post Office,
Idukki Division. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Superintendent of Post Offices,
Idukki Division,
Thodupuzha.
2. The Post Master General,
Central Region,
Kochi-682 016.
3. The Chief Post Master General,
Kerala Circle,
Trivandrum.
4. Union of India represented by
its Secretary to Government of India,
Department of Posts,
Ministry of Communications,
New Delhi. - Respondents

By Advocate Mr C Rajendran, SCGSC

The application having been heard on 20.6.2002 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

This application has been filed by the applicant impugning A-1 order by which he was transferred from Adimali

to Idukki Colony. He is also aggrieved by the non-implementation of his transfer under Rule 38 made by A-2 and A-3. Therefore, the applicant has filed this application praying for the following relief:

i) To quash A-1 to the extent it relates to the transfer of the applicant.

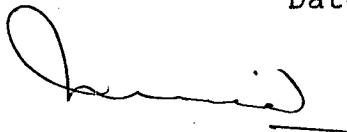
ii) To direct the 1st and 2nd respondents to implement A-2 and A-3 orders and to relieve him.

iii) Alternatively to direct the 2nd respondent to consider A-5 representation and to transfer him to Thodupuzha.

2. When the application came up for hearing today, learned counsel on either side state that the request of the applicant for a transfer under Rule 38 to Perumbavoor having been granted, the applicant has joined there, and that the application has now become infructuous.

3. Accordingly the O.A. is closed as infructuous. No costs.

Dated, the 20th June, 2002.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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